

(b) A statement indicating the total estimated expenditure and the year by which these 31 projects are likely to be completed is attached. [Placed in Library. See No. LT.4446/73]

हीरा फिल्म लिमिटेड, उज्जैन, में कार्डिंग और प्रेम सेक्शनों में लगी आग से हुई हानि

2717. श्री हुकम चन्द कछवाय : क्या वाणिज्य मंत्री 22 दिसम्बर, 1972 के अतारांकित प्रश्न संख्या 5408 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या हीरा मिल लिमिटेड, उज्जैन, के कटाई विभाग के कार्डिंग और प्रेम सेक्शनो में लगी आग के परिणामस्वरूप हुई क्षति के सम्बन्ध में गन्वार को इम वीच रनिवेदन मिल गया है ; और

(ख) यदि हां, तो उसकी मोटी रूपरेखा क्या है ?

वाणिज्य मंत्रालय में उपमंत्री (धी ए० सी० जार्ज) : (क) जी हां ।

(ख) जांच रिपोर्ट की मोटेतौर पर रूपरेखा निम्नोक्त प्रकार है :—

(i) आग किसी आकस्मिक घटना के कारण सम्भवतः उस समय जब सफाई के काम के लिये लाइट जलाई गई इलेक्ट्रिक लाइन में स्पार्क उठने से लग गई थी ।

(ii) वास्तविक जांच से पता चला है कि पहले एक लाख रुपये की हानि का

जो अनुमान जो कि बहुत सी मोटे तौर पर लगाया गया था वह अपेक्षाकृत अधिक था । बीमा कम्पनी द्वारा स्वीकृत 36,400 रुपये का दावा उचित जान पड़ता है ।

Exploitation by certain Insurance Companies

2718. SHRI SOMNATH CHATTERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has been drawn during 1972 to cases of exploitation of common people by certain Insurance Companies which have not yet been nationalised;

(b) if so, the nature of the exploitation and

(c) the steps taken by Government to curb the exploitation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI-SUSHILA ROHATGI) : (a) to (c) : Insurers whose registrations for transacting general insurance business stood cancelled on or before 13th November, 1970 were excluded from the scope of the Nationalisation Act. None of them could have transacted or did transact any new business during 1971 and 1972. Complaints had been received against three of these companies regarding settlement of claims under policies issued earlier and these have been looked into by the Controller of Insurance. In the case of one of these insurers the Controller has, in exercise of his power under section 34C of the Insurance Act, 1938, appointed an additional director on the company's Board to keep a watch over it.

The only insurer which has been permitted by the General Insurance Business (Nationalisation) Act, 1972 to transact new business after nationalisation is the Calcutta Hospital and Nursing Home Benefits Association Ltd., This insurer is carryg on